

ANDHRA PRADESH PUBLIC PROPERTY MALVERSATION ACT, 1837

36 of 1837

[20th November, 1837]

CONTENTS

1. <u>Extension of jurisdiction of Collectors and their subordinates in</u> <u>cases of embezzlement, etc., to similar offences by persons of</u> <u>certain classes</u>

2. Extension enactments relating to embezzlement, etc., to similar offences by persons of certain classes

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<u>1.</u> Extension of jurisdiction of Collectors and their subordinates in cases of embezzlement, etc., to similar offences by persons of certain classes :-

The jurisdiction vested in Collectors, Subordinate Collectors, Deputy Collectors and Assistant Collectors by Regulations IX of 1822 and VII of 1828, in case of embezzlement of public money, and of the falsification destruction or concealment of any public account, record, voucher or document relating public money, shall extend to cases of the embezzlement of any public property or the falsification, destruction or concealment of any public account, record, voucher or document, relating to any public property, by any person of any of the classes described in the third clause of Section 2 of said Regulation IX of 1822.

<u>2.</u> Extension enactments relating to embezzlement, etc., to similar offences by persons of certain classes :-

All provisions of either of the said regulations IX of 1822 and VII of 1828 which apply to cases of embezzling of public money, shall apply to cases of embezzling of public property whatever by persons of any of the classes described in the third clause of

Section 2 of the said Regulation IX of 1822; all provisions of either of those Regulations, which apply to cases of the falsification, destruction or concealment of any public account, record, voucher or document relating to public money, shall apply to cases of the falsification, destruction or concealment of any public account, record, voucher or document relating to any public property whatever, by persons of any of the said classes.